

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 211  
406/252/ND/2020**

**IN THE MATTER OF:  
Zoom Buildmart Pvt. Ltd**

**...APPELLANT**

**Vs.**

**Registrar of Companies**

**...RESPONDENT**

**Section  
Under Section 252**

**Order delivered on 27.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant  
For the ROC  
For the Income Tax Department**

**:Mr. Ashish Middha, Advocate.  
:Ms. Mitika, AROC  
:**

**ORDER**

Heard the submissions made by the counsel for the appellant. AROC is present and sought time for filing the reply. No one has appeared on behalf of the Income Tax Department at the time of virtual hearing of the matter. 10 days' time has been granted for filing reply to AROC as well as Income Tax Department in the matter. Post the matter to 17<sup>th</sup> December, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)